

[Shri P. V. Narasimha Rao]

design behind it, well, all I can say is, I shall try to find out the design.

The next one is a matter which pertains to the merits of the case, about the McMahon line. I have already stated quite categorically that we are fully convinced that the alignment shown in our maps conforms to the true International border. This takes care of all the material that was gone into and all the material that has appeared since. So, I would not, at this stage, like to go into a full discussion of the merits of the case. I would respectfully submit that no further probing be allowed on that at this stage.

So far as my involvement is concerned in the first place, the interview does not name any Member of Parliament. First, it said that I had said it in Parliament. When there was another question, then it was said, "I did not say it publicly in Parliament, but I said it in my letter to a Member of Parliament. Since the Member of Parliament has not been named, it would not be proper for me..."

SHRI JYOTIRMOY BOSU: I wrote a letter. I did not get a reply.

SHRI RATANSINH RAJDA: The name of Mr. Jyotirmoy Bosu has been reported.

SHRI P. V. NARASIMHA RAO: It would not be proper on my part to make a roving survey of all the Members of Parliament to whom I have been writing letters and who have been writing letters to me. Because Mr. Jyotirmoy Bosu has just stood up and said that he wrote a letter, I am prepared to say that he did write a letter and he is still complaining that I have not sent a detailed reply to him.

SHRI JYOTIRMOY BOSU: That is true.

MR. SPEAKER: Shri Bheekhabhai.

SHRI BHEEKABHAI (Banswara): No question.

MR. SPEAKER: Shri P. M. Sayeed.

SHRI P. M. SAYEED (Lakshadweep): No question.

MR. SPEAKER: Shri B. V. Desai.

SHRI B. V. DESAI (Raichur): No question.

SHRI JYOTIRMOY BOSU: I have received numerous telephone calls and enquiries about it. I am trying to normalise relations between the two countries. I have been beseeching the Minister to apply his mind.

MR. SPEAKER: He will do his job.

12.21 hrs.

ELECTION TO COMMITTEE

INDIAN NURSING COUNCIL

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B SHANKARANAND): Sir, I beg to move:

"That in pursuance of clause (o) of sub-section (1) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council."

PROF. N. G. RANGA (Guntur): Sir, before you put the motion to the House, I would like to make a few observations.

We have been told that there is a great scarcity in the number of nurses that we should have in our country and that not as many people as are

needed are coming forward to be trained and such of them as are being trained are not just enough to serve the needs of the hospitals in our country. Therefore, I would like to suggest, as has happened in Madras State, the acceptance by the Government of the scheme of recruiting male nurses, giving them training and thus increasing the total number of nurses available.

Secondly, in regard to women nurses also, their conditions of work need quite a lot of improvement, more specially in regard to security to be provided for them. We have been having reports of how some of the nurses have come to be treated rather badly while in the hospitals and also in their hostels and as they were going between the hospitals and the nursing homes also. So, some improvement has got to be made in order to assure them sufficient security.

12.23 hrs.

[MR. DEPUTY SPEAKER in the Chair].

Thirdly, till now, these nurses have been coming from only one or two States or rather these young women hailing from one or two States only have been offering themselves to be trained as nurses and, afterwards, to be employed. Some special steps have to be taken by the Government to see that facilities are provided for men as well as women to be encouraged to offer themselves for being trained as nurses and for being employed as nurses also.

Lastly, some special steps will have to be taken to encourage the tribal people, tribal women specially, to come forward and offer themselves to be trained as nurses.

I hope, the hon. Minister will try to take steps in the direction suggested by me.

SHRI B. SHANKARANAND: I take note of the suggestions.

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of clause (c) of sub-section (1) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council."

The motion was adopted.

12.25 hrs.

MATTERS UNDER RULE 377

(i) STEPS TO PROTECT ANANDPUR SUB-DIVISION IN ORISSA FROM RECURRING FLOODS

*SHRI HARIHAR SOREN (Keonjhar): I would like to draw the attention of the hon. Minister of Agriculture regarding the extensive damage of crops in 30,000 acres of land in Anandpur sub-division of my constituency due to the recurring floods of river Baitarani. This area is very much prone to floods and almost every year there will be a loss of not only crops but cattle wealth as well. This loss will run into several lakhs of rupees. In addition, hundreds of lives are lost every year due to these floods.

It is predominantly, a backward area where the people are much below the poverty line. They are constantly demanding the construction of a barrage on river Baitarani at Anandpur, so that the recurring floods can be averted. It is a vital issue as it concerns the living of millions of people.

In view of this, I urge upon the Government to sanction required funds for constructing a barrage at

*The original speech was delivered in Oriya.